

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, COURT - II
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 18-04-2024 AT 10.30 A.M. THROUGH PHYSICAL HEARING:

**PRESENT: SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**

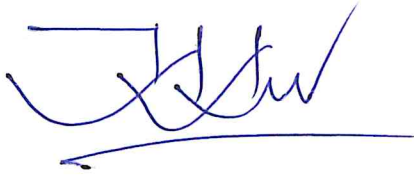
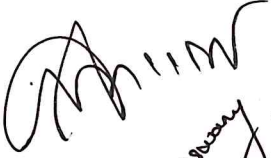
APPLICATION NUMBER : MA/723/2019 in TCP/228/2017

PETITION NUMBER : CP/568/IB/2017

NAME OF THE PETITIONER : P.N. Ramakrishnan & 4 others

**NAME OF THE RESPONDENT(S) : Venkata Sivakumar (Liquidator)
M/S Vasavi Housing Infrastructure Ltd**

UNDER SECTION : Sec 60(5) of IBC, 2016

1.	JAYASANKAR	Counsel for Liquidator	
2.	M.V. DAMODARAN Prakash Flat Buyer	Representative Flat Buyer	M.V. Danah
3)	Venkatesh. Ramanathan	Anichom Flat buyers secretary	Venkatesh
A,	SARAVANAVEL RAMAKRISHNAN	LAND OWNER	
5.	Ramaswamy Meyyappan Dhanja Sheekshitha MK	Counsel for Petitioners/Landowners	Mr. Ramaswamy

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ORDER

3. MA/723/2019 in TCP/228/2017 IN CP/568/IB/2017

Ld. Counsel Mr. Ramaswamy Meyyappan for the Applicant. Ld. Counsel Mr. T. Jayashankar for the Respondent / Liquidator.

In this case the Counsel for the Applicant stated that they have pooled the resources of the homebuyers at the instance of the land owner and they would be in a position to complete Anicham Project. The Counsel for the Liquidator stated that he has no objection to the above. Liquidator is not present in person and the court takes strong objection to the same. Liquidator must be present in all proceedings in future. Liquidator is directed to examine the proposal of the applicant and make an Application before this Tribunal for approval of the proposal within 2 weeks.

List the Application for hearing on **07.05.2024**.

-Sd-

RAVICHANDRAN RAMASAMY
Member (Technical)

phk

-Sd-

JYOTI KUMAR TRIPATHI
Member (Judicial)